## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4022 ANSWERED ON:20.03.2015 SPECIAL STATUS TO ANDHRA PRADESH Ram Mohan Naidu Shri Kinjarapu;Rao (Avnthi) Shri Muthamsetti Srinivasa

## Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to confer `Special State` status to separate Andhra Pardesh (AP) State;

(b) if so, whether the Government proposes to confer special package for Uttarandra and Rayalaseem region of AP, if so, the details thereof;

(c) whether ihe Government of AP has sent any proposal for setting up capital in the newly created Andhra State;

(d) if so, the details thereof and the action taken by the Government thereon and the actual amount released to the state till date; and

(e) if not, the reasons therefor and the time by which the amount is likely to be released?

## Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri Jayant Sin ha)

(a) As per Section 46 (2) and (3) of the Andhra Pradesh Reorganisation Act, 2014, a Special Development Package for the successor State of Andhra

(b) Pradesh with a special focus on Rayalseema and North Coastal Region of the State is envisaged. Funds amounting to ? 350 crore have been provided for the development of seven backward districts of Andhra Pradesh during 2014- 15 including Uttarandra and Rayalseema.

(c) Yes Sir.

(d) Government of Andhra Pradesh has sought financial assistance for essential infrastructure development, construction of secretariat and department

(e) buildings for a newly created Capital City. Union Government has taken a decision to provide One Time Special Assistance for Urban Infrastructure to Andhra Pradesh in compliance of Section 94 (3) of Andhra Pradesh Reorganisation Act 2014 through final batch of Supplementary Demands for Grants (2014-15) relating to Ministry of Urban Development.